

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 86724 Of 2016

(Arising out of Order-in-Original No. KLH-EXCUS-000-COM-067-15-16 dated 31.03.2016 passed by Commissioner of Central Excise and Service Tax, Kolhapur.)

S F Chougule

S F No 347/6 Nr Birnale Medical College, Dist-Sangli-416 416.

.....Appellant

VERSUS

**Commissioner of Central Goods
and Service Tax, Kolhapur**

4th & 5th Floor, C S No 1079/2 KH Rajaram Road
Bagal Chowk, Kolhapur-416 001.

.....Respondent

Appearance:

Shri Devendra Athavale, Advocate for the Appellant

Shri Deepak Sharma, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M. M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87208/2023

Date of Hearing: 09.11.2023

Date of Decision: 09.11.2023

PER : S. K. MOHANTY

When the matter was called for hearing today, the learned Advocate for the appellant submitted that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate No. L200120SV400603 dated 20.01.2020. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member(Judicial)**

**(M. M. Parthiban)
Member (Technical)**